

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.414
IB/402/ND/2022

IN THE MATTER OF:

State Bank Of India (Through Resolution Professional Mr. Gian Chand Narang)	...	Applicant
Versus		
Mrs. Sadhna Mahindru	...	Respondent

Under Section 95(1) of (IBC)

Order delivered on 30.05.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

This Tribunal vide order dated 16.05.2024, directed the RP to file written submissions. Today, ld. Counsel for the RP has submitted that he has filed written submissions which is already on board. Order **reserved**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)